

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SHREE GAJANAN AGRO FARMS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Shree Gajanan Agro Farms Private Limited
2.	Date of Incorporation of Corporate Debtor	December 9 th , 2004
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U01122PN2004PTC020006
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	Flat No. 101, Vishvkarma Complex K Building, Devkar Panand Vasahat Kolhapur Maharashtra-416012
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated 6 th May 2022 in Company Petition No. C.P.(IB)-3639(MB)/2019.
7.	Estimated date of closure of Insolvency Resolution Process	2 nd November, 2022 (180 days from the Insolvency Commencement date which is 6 th May, 2022)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 1301, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 702, Janki Centre, Dattaji Salvi Road, Off Veera Desai Road, Andheri West, Mumbai - 400053 Email Id: cirp.gajananagro@rirp.co.in
11.	Last date for submission of claims	20 th May, 2022 Date of appointment of IRP is 6 th May, 2022.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for Shree Gajanan Agro Farms Private Limited on 6th May 2022. The creditors of Shree Gajanan Agro Farms Private Limited are hereby called upon to submit their claims with proof on or before 20th May, 2022 to the Interim Resolution Professional at the address mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means. Submission of false or misleading proofs of claim shall attract penalties.   Kamal Kishor Gurnani Date: 9th May 2022 Place: Mumbai Interim Resolution Professional Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338		